

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE

AT PUNE

EXECUTION APPLICATION No.23 of 2023 (WZ)

ORIGINAL APPLICATION No.124 of 2023 (WZ)

IN

VRINDA BASU

APPLICANT

V/s

STATE OF MAHARASHTRA
& OTHERS

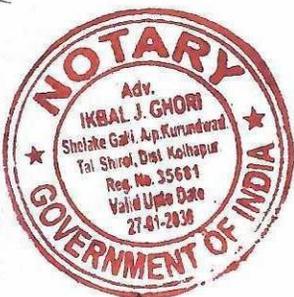
RESPONDENTS

REPLY OF RESPONDENT No.12 (KURUNDWAD MUNICIPAL COUNCIL) TO THE AFFIDAVIT DATED 23RD JUNE 2025 OF RESPONDENT No.9

MAY IT PLEASE THE HON'BLE TRIBUNAL

Reply on behalf of Respondent No.12 (Kurundwad Municipal Council) to the Affidavit dated 23rd June 2025 of the Respondent No.9 imposing the Environmental Damage Compensation (EDC) on the Respondent No.12 is as under: -

1. At the outset, the Respondent No.12 does not admit what is stated in the Affidavit dated 23rd June 2025 of the Respondent No.9 except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein.
2. The Respondent No.12 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.12 or be

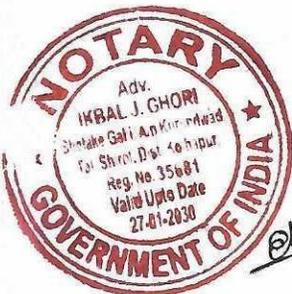


E. Ghori

NOTED & REGISTERED
At. Serial Number 221/2025

deemed to have been admitted by Respondent No.12 for want of specific traverse. The Respondent No.12 states that for the purpose of brevity, the Respondent No.12 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie contrary to the Respondent No.12's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply. The Respondent No.12 has filed a detailed response 29th November 2024 and it hereby adopts, repeats and reiterates the submissions made in the said reply as part and parcel of the present reply to avoid further repetition.

3. The Respondent No.9 has calculated the EDC to be Rs.6,20,00,000/- as the compensation for Respondent No.12. However, the entire affidavit is silent on the aspect as to what is the damage/destruction caused to the environment by the Respondent No.12. The calculation is done mechanically and ignoring the steps taken by the Respondent No.12. The Respondent No.12 in its reply dated 29th November 2024 has pointed out the steps taken to ensure that there is no pollution caused. Also, the Respondent No.12 has highlighted that the work of installation of the STP is under progress as it is completely monitored by the Government of Maharashtra. Respondent No.12 have done land procurement from Government and Respondent No.12 have submitted detailed project report of STP for technical sanction .
4. The Respondent No.9 has completely ignored the ratio laid down by this Hon'ble Tribunal in the case of OA No.606 of 2018, while arriving at the conclusion of the amount of Rs.6,20,00,000/-. The



Respondent No.9 ought to have also appreciated that the budget of the Respondent No.12 is also nominal and it would be impossible to pay the said amount, in case the Respondent No.12 is required to pay. The figure calculated is baseless, whimsical and without any legal basis.

5. The Respondent No.12, therefore, submits that the Respondent No.12 is taking all efforts to ensure that there is no direct discharge in the River Panchganga. The Respondent No.12 is also ensuring there is no destruction to the environment. The Respondent No.12 is a newly formed body and hence learning the nuances of managing and administrating its affairs. The Hon'ble Tribunal considering the facts and circumstances stated above, be pleased to consider the timeline and dispose off the present application.

Pune

Date : 08/08/2025

Advocate for Respondent No.12

VERIFICATION

I, Mr.Vishal Vilas Patil ,the Chief Officer of the Respondent No.12, am aware of the facts and circumstances of the present case and do hereby state on solemn affirmation that whatever stated hereinabove is true and correct to the best of my knowledge, information, belief and legal advice, which I believe to be true.

Solemnly affirmed at Kurundwad on this 08 day of August 2025

मुख्य अधिकारी

कुरुंदवाड नगरपरिषद कुरुंदवाड
Deponent

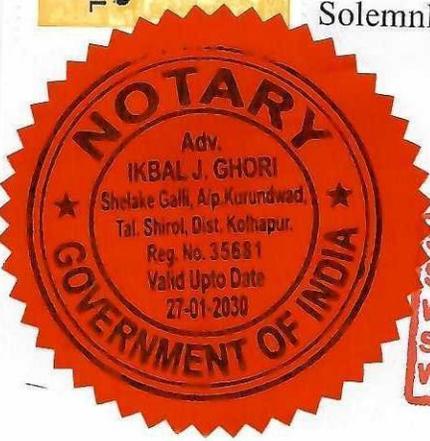
NOTED & REGISTERED
At Serial Number 224/2025
08/08/2025

BEFORE ME

ADV. IKBAL JAHANGIR GHORI
Advocate And Notary Govt. of India
Shelake Galli, A/p. Kurundwad, Tal. Shirol,
Dist. Kolhapur. Reg. No. 35681



Solemnly Affirmed Before Me
Shri Vishal Vilas Patil
Who Is Identified Before Me By
Shri. Self
Whom I Personally Know





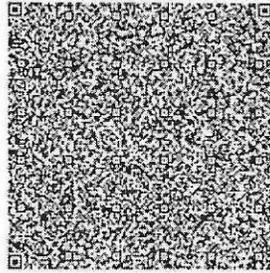
भारत सरकार
Government of India

भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

नोंदणी क्रमांक:/ Enrolment No.: 4029/53020/04412

To
विशाल विलास पाटील
Vishal Vilas Patil
S/O: Vilas Patil
AT POST LODHE TEH TASGAON
NEAR HANUMAN TEMPLE
Lode
Sangli Maharashtra - 416312
9421359545

Signature Not Verified
Unique Identification
Authority of India
Date: 2023-05-19 18:04:55
UTC



आपला आधार क्रमांक / Your Aadhaar No. :

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VID : 9130 2106 2727 5508

माझे आधार, माझी ओळख



भारत सरकार
Government of India



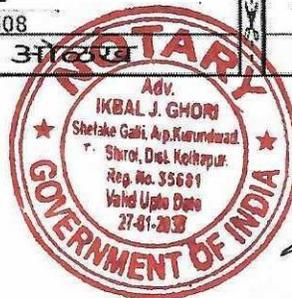
विशाल विलास पाटील
Vishal Vilas Patil
जन्म तारीख/DOB: 20/04/1989
पुरुष/ MALE

Issue Date: 13/04/2013

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VID : 9130 2106 2727 5508

माझे आधार, माझी ओळख



Government of India



माहिती / INFORMATION

- आधार हा ओळखीचा पुरावा आहे, नागरिकत्वाचा नाही.
- आधार अद्वितीय आणि सुरक्षित आहे.
- सुरक्षित QR कोड/ ऑफलाइन XML/ ऑनलाइन प्रमाणीकरण वापरून ओळख सत्यापित करा.
- आधार कार्ड, पीव्हीसी कार्ड्स, ईआधार आणि mAadhaar सारखे आधारचे सर्व प्रकार तितकेच वैध आहेत. १२ अंकी आधार क्रमांकाच्या जागी व्हर्च्युअल आधार ओळख (VID) देखील वापरली जाऊ शकते.
- 10 वर्षांतून एकदा तरी आधार अपडेट करा.
- आधार तुम्हाला विविध सरकारी आणि गैर-सरकारी लाभ/सेवांचा लाभ घेण्यास मदत करते.
- आधारमध्ये तुमचा मोबाईल नंबर आणि ईमेल आयडी अपडेट ठेवा.
- आधार सेवांचा लाभ घेण्यासाठी स्मार्टफोनवर mAadhaar ॲप डाउनलोड करा.
- सुरक्षितता सुनिश्चित करण्यासाठी लॉक/अनलॉक बायोमेट्रिक्स/आधार या वैशिष्ट्यांचा वापर करा.
- आधारची मागणी करणाऱ्या योग्य संमती संस्थांनी शोध घेणे बंधनकारक आहे .
- Aadhaar is a proof of identity, not of citizenship.
- Aadhaar is unique and secure.
- Verify identity using secure QR code/offline XML/online Authentication.
- All forms of Aadhaar like Aadhaar letter, PVC Cards, eAadhaar and mAadhaar are equally valid. Virtual Aadhaar Identity (VID) can also be used in place of 12 digit Aadhaar number.
- Update Aadhaar at least once in 10 years.
- Aadhaar helps you avail various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app on smart phones to avail Aadhaar Services.
- Use the feature of lock/unlock Aadhaar/biometrics to ensure security.
- Entities seeking Aadhaar are obligated to seek due consent.



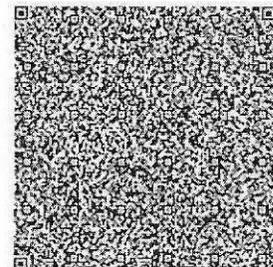
भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India



पत्ता:
S/O: विलास पाटील, मू लोडे तालुका तासगाव, हनुमान
गॉदर जवळ, लोडे, सांगली,
महाराष्ट्र - 416312

Address:
S/O: Vilas Patil, AT POST LODHE TEH
TASGAON, NEAR HANUMAN TEMPLE, Lode,
Sangli,
Maharashtra - 416312

Download Date: 10/04/2023



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